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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

REGN. NO. O.A. NO. 15/87.

DATE OF DECISION: 23rd July, 1992.

S.P. Jain.

... Petitioner.

Versus

Union of India & Ors.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

... None.

JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath,
Chairman)

None appeared either for the petitioner or for the respondents. As this is a very old case, we thought it proper to look into the record and dispose of this matter on merits.

2. In the reply affidavit filed, it has been rightly pointed out that the petitioner has not relied upon the rules that were in force at the relevant point of time. The respondents have produced the rules from which it is clear that the post of Supervisor is required to be filled by limiting selection from amongst those in the feeder category, namely, Translator-cum-Announcer in the Foreign Language Units possessing the other prescribed qualifications. As the petitioner on his own showing does not possess these qualifications and is not in the feeder category, he cannot complain about his/being considered for the post nor he can complain about the promotion given to the Respondent No. 4.

Hence, this petition fails and is, therefore, dismissed.

No costs.



SRD
230792

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)

(V.S. MALIMATH)
CHAIRMAN